

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : SALIL SHANDILYA V/S M/S VINAY VISHAL HEALTH CARE PVT LTD

SECTION : 7 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. SAURABH PAUL, ADV.

COUNSEL FOR RESPONDENT : SH. AMITABH AGRAWAL, ADV.

CP NO.(IB)471/ALD/2019, IA NO.196/2021

The matter was taken up today through Video Conferencing.

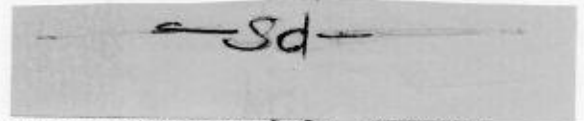
Heard Sh. Saurabh Paul, Advocate for the applicant and Sh. Amitabh Agrawal, Advocate for the respondent through video conferencing.

An application has been filed on behalf of the applicant to withdraw the present petition, in view of the settlement reached between the parties and it is contended that the entire amount has been paid pursuant to the settlement agreement.

Ld. Counsel Sh. Amitabh Agrawal for the respondent states that the settlement has been reached between the parties.

In view of the submissions made by the Ld. Counsels for the parties, no useful purpose would be served in keeping the present proceeding pending further with the matter.

Accordingly, the present petition is dismissed as withdrawn. No order as to cost.



JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)

Dated : 09.07.2021

Typed by :  
Kavya Prakash Srivastava  
(Stenographer)